

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

109. C.P. (IB)/187(MB)2024

IN THE MATTER OF

Bank Of Maharashtra

... Petitioner

Vs

Mrs Rohini Anil Pandhe

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Meet Pandya (VC)

For the Respondent:

ORDER

Counsel for the Petitioner has drawn our attention to page 24, Clause 12 wherein it is recorded that the Bank has right to invoke the Guarantee. On asking, the Ld. Counsel has failed to show the exercising of this right by invoking the Personal Guarantee against the alleged Respondent. The Ld. Counsel for the Petitioner prays for a short adjournment so as to come back with appropriate instructions. In view of the request made, adjourned to **14.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/